

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.105
C.P.(IB)/57(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Jagdish Prasad Saboo

.....Applicant

.....Respondent

Order delivered on: 21/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajiv Chawla, Ld. Adv. for Mr. Arjun Sheth, Ld. Adv.
For the Respondent : Mr. Mohit Gupta, Ld. Adv.

ORDER

Since the constitutional validity of the application under Section 95 of the IB Code, 2016 is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 07.03.2023

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)